## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-356/(ND)/2017

In the matter of

Ridhi Sidhi

....PETITIONER

Vs.

M/s. BTM Industries Limited

... RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Ankit Sareen, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the petitioner is present. Upon directions issued by this Tribunal on 20.11.2017, for taking fresh notice to the Corporate Debtor, it is represented by the Ld. Counsel for the petitioner that the same has been complied with and notice has been dispatched through Courier as well as India Posts and an affidavit of service has also been filed along with the Master Data on 12.12.2017.

In relation to the India Post, Ld. Counsel for the petitioner is directed to produce the original of the Returned Postal cover with a view to ascertain the endorsement details made therein. For this purpose, two weeks time is granted. - Sol-

List on 29.1.2018.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.1.2018